

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 3424/2017 With  
M.A No. 3634/2017**

New Delhi, this the 14<sup>th</sup> day of January, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Ms. Aishwarya R. L. Gupta  
Age – 38 years,  
W/o. Sh. Abhinay Gupta,  
R/o. Plot No. 105/1,  
Khasra No 105, Rajpur Ext.,  
Chhatarpur,  
New Delhi-110 068. ....Applicant

(None)

Versus

1. AIIMS,  
Through its Director,  
Ansari Nagar, New Delhi.
2. Administration Officer,  
Dr. Bhim Rao Ambedkar Institute  
Rotary Cancer Hospital,  
AIIMS, New Delhi.
3. Union of India,  
Through its Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi. ...Respondents

(By Advocate : Mr. V. S. R. Krishna for respondent no. 2  
and Ms. Anupama Bansal for respondent no. 3)

**ORDER (ORAL)****Hon'ble Sh. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, it is submitted that the relief has been granted.

2. Accordingly, the O.A is dismissed as infructuous. However, the applicant is at liberty to avail his remedies, in accordance with law, if he is still aggrieved, with the orders passed after filing the O.A. No costs.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/